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**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 166/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Deep Constructions Co.
V/s.
A & I Hospitality Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHWATA SHUKLA	ADVOCATE	PETITIONER	<u>Sush</u>
2.	Vishwas K. Gor	Advocate	Respondent	<u>Vishwas K. Gor</u>

ORDER

Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/Petitioner. Learned Advocate Mr. Vishwas Shah present for Respondent.

Mr. Vishwas Shah filed Vakalatnama for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Petitioner filed letter of authority.

Respondent shall file objection on or before 30.11.2017

List the matter on 05.12.2017 for hearing before admission.

Manora
**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.

Bikki Raveendra Babu
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**